

SUPREME COURT OF INDIA

Ms Justice V M Velumani was appointed as a Judge of the Madras High Court on 20 December 2013. The Collegium by its resolution dated 29 September 2022, proposed to transfer Justice V M Velumani to the Calcutta High Court for the better administration of justice. Justice Velumani sought reconsideration of the recommendation by her letter dated 14 October 2022. Her request was not acceded to by the Collegium. The Collegium by a resolution dated 24 November, 2022 reiterated the recommendation for her transfer.

Justice V M Velumani has by a communication dated 17 March 2023 sought a transfer to a High Court of the North-eastern States, preferably Manipur or Tripura, on the ground that she would then be able to retain her official accommodation at Chennai.

The request made by Ms Justice V M Velumani to retain her at the Madras High Court has been rejected by the Collegium on an earlier occasion. There is no valid reason to reconsider the earlier decision of the Collegium by which her transfer has been recommended to the Calcutta High Court or to accede to her fresh

request. Her request for transfer to either Manipur or Tripura or any High Court in the North-eastern States is rejected.

(Dhananjaya Y. Chandrachud), C.J.I.

(Sanjay Kishan Kaul), J.

(K.M. Joseph), J.

(M.R. Shah), J.

(Ajay Rastogi), J.

28 March 2023.

